

श्री अटल बिहारी वाजपेयी : मैं तो चाहता हूँ कि आप इस प्रश्न को लें।

**Mr. Speaker:** Does the hon. Member want to discuss it here and now; or does he want me to give him a chance some other time before I take any decision?

श्री अटल बिहारी वाजपेयी : मैं चाहता हूँ कि सदन में विवाद हो।

**Mr. Speaker:** I shall discuss with him and then only give my decision, but not now.

श्री अटल बिहारी वाजपेयी : नहीं, यह बड़ा महत्वपूर्ण प्रश्न है। यह कोई चैम्बर में बैठ कर तय करने वाला सवाल नहीं है।

**Mr. Speaker:** Why does he want to take the time of the House again on it? Yesterday, we had discussed the whole thing?

श्री अटल बिहारी वाजपेयी : नहीं, तो आप उसको कल लेने की इजाजत दीजिये। मैं आप से चर्चा कर सकता हूँ।

**Mr. Speaker:** I have no objection. Ultimately, the House decides, not the Speaker in the Chamber. Suppose the hon. Member agrees with me or I can agree with him, then it will be simplified. Anyway, let us see. I have not disposed of it yet; I have not rejected it. (*Interruptions*).

Yes, we shall discuss and we shall see.

12.48 hrs.

#### PAPERS LAID ON THE TABLE

##### DELHI DEVELOPMENT AUTHORITY (PENSION) RULES

**The Minister of Works, Housing and Supply (Shri Jaganath Rao):** I beg to lay on the Table a copy of the Delhi Development Authority (Pension) Rules, 1967, published in Notification No. G.S.R. 840 in Gazette of India dated the 3rd June, 1967, under

section 58 of the Delhi Development Act, 1957. [*Placed in Library, See No. LT-739/67*].

#### NOTIFICATIONS UNDER CUSTOMS ACT, ETC.

**Shri Jaganath Rao:** On behalf of Shri K. C. Pant, I beg to lay on the Table:

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:

- (i) G.S.R. 890 published in Gazette of India dated the 10th June, 1967.
- (ii) G.S.R. 891 published in Gazette of India dated the 10th June, 1967.
- (iii) G.S.R. 910 published in Gazette of India dated the 12th June, 1967.
- (iv) G.S.R. 915 published in Gazette of India dated the 17th June, 1967. [*Placed in Library. See No. LT-740/67*].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:

- (i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 892 in Gazette of India dated the 10th June, 1967.
- (ii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 893 in Gazette of India dated the 10th June, 1967.
- (iii) The Customs and Central Excise Duties Export Draw-back (General) Fortieth Amendment Rules, 1967, published in Notification No. G.S.R. 894 in Gazette of India dated the 10th June, 1967.